

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **25.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Beacon Trusteeship Ltd.
Vs
Imperial Consultants & Securities Ltd.

MAIN PETITION NUMBER : CP(IB)/27(CHE)2023
(IA/MA) APPLICATION NUMBERS

IA(IBC)/605(CHE)2024

ORDER

Present: Shri. Tanmay Kelkar, Ld. Counsel for the Applicant/RP.

None for the Respondents.

Ld. Counsel for the Applicant submits at bar that all the four Respondents have been served. He seeks and is granted time to file the Affidavit of Service.

Heard.

This application has been filed seeking directions to the Respondent to furnish the requisite information / documents as per Table-A Page-19 to 21 of the application and further information in documents required for carrying out the CIRP of the Corporate Debtor.

It is stated that the Respondents were given notice vide mail dated 17.04.2023 as page-90 calling upon the documents, details mentioned at page-94 (Exhibit-G) as well as mail dated 16.08.2023 at page-129 but the Respondents except providing few documents did not provide the documents as sought for which are essential to carry out the CIR Process.

It is stated that the documents are very well in possession of the Respondents but they are avoiding to provide the documents / information as sought for.

Having regards to the submissions made and the correspondences, we direct the Respondents to provide all the relevant documents as sought for within two weeks from today and submit compliance.

Copy of the order be served on the Respondents for compliance.

IA is accordingly **disposed of**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs